
(2022) 04 KAR CK 0057
In the Karnataka High Court
Case No : Criminal Appeal No. 1573 Of 2017

Dayananda Shetty

APPELLANT

Vs

Raj Ammas

RESPONDENT

Date of Decision : 22-04-2022

Acts Referred:

National Investigation Agency Act, 2008 — Section 147

Citation : (2022) 04 KAR CK 0057

Hon'ble Judges : K. Natarajan, J

Bench : Single Bench

Advocate : P.P. Hegde, A. Rajesh, L. Harish Kumar

Final Decision : Disposed Of

Judgement

K. Natarajan, J

1. Though this matter is set down for dictating judgment today, at this stage, the respondent filed an application under Section 147 of Negotiable Instruments Act, praying to compound the offence and dispose of the appeal in terms of the compromise arrived between the parties. He also filed an affidavit of undertaking to repay the amount of Rs.11,50,000/- by two installments of Rs.5,75,000/- each. The first installment on or before 06.06.2022 and another installment on or before 24.07.2022.

2. In view of the compromise arrived between the parties and that an affidavit of undertaking is filed by the respondent, the application is accepted in terms of the affidavit filed by the 2nd respondent.

3. Accordingly, the appeal is disposed of in terms of affidavit.

4. If the respondent is default in payment of the said amount and undertaking, the appellant is at liberty to execute the order in accordance with law.